THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this Form with enclosures to the Registrars to the Offer at their address given overleaf)

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

All terms and expressions used herein shall have the same meaning as ascribed thereto in the Letter of Offer

Open Offer to the Shareholders of Tata Teleservices (Maharashtra) Ltd.
OPENS ON : FEBRUARY 19, 2009
CLOSES ON : MARCH 12, 2009

Tel No.: Fax No.: E-mail :

To,

NTT DOCOMO INC and TATA SONS LIMITED
C/o. TSR Darashaw Limited
6-10, Haji Moosa Patrawala Indl. Estate
20, Dr. E. Moses Road, Mahalaxmi
Mumbai 400011.

Dear Sir / Madam,

Sub : Cash Open Offer to acquire 384,241,919 FULLY PAID UP Equity Shares of Rs. 10/- each representing 20% of the Emerging Voting Share Capital of Tata Teleservices (Maharashtra) Limited (TTML) ("The Offer") at a price of Rs. 24.70 per Share ("Offer Price") in accordance with the above referred Letter of Offer.

I/We refer to the Letter of Offer for acquiring the Equity Shares held by me/us in **TTML.**

I/We, the undersigned have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.

SHARES HELD IN PHYSICAL FORM

I/We hold the following shares in physical form and accept the offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my / our shares as detailed below:

SR. NO.	FOLIO NO.	CERTIFICATE NO.	DISTINCTIVE NOS.		NO. OF SHARES
			FROM	TO	
(In case the space provided is inadequate, please attach a separate sheet with details.)				Total No. of Equity Shares	

SHARES HELD IN DEMAT FORM

I/We hold the following shares in Demat Form and accept the Offer and enclose a photocopy of the Depository Delivery Instruction(s) duly acknowledged by my DP in respect of my/our Equity Shares as detailed below :

DP NAME	DP ID	CLIENT ID	NAME OF BENEFICIARY	TOTAL NO. OF SHARES

— — — — — — — — — — — — — — — — — **Tear along this line** — — — — — — — — — — — — — — — — —

To be completed by Shareholder

Folio No. / DP ID / Client ID : _______________ Sr. No.: _______________

ACKNOWLEDGEMENT SLIP

TATA TELESERVICES (MAHARASHTRA) LTD. – OPEN OFFER

(Subject to verification)

Received from Mr./Ms. ____

Form of Acceptance along with (Please put tick (✓) mark in the box, whichever is applicable)

☐ Physical Form : Certificate for ___________ Shares along with Transfer Deed.

☐ Electronic Form : ☐ Copy of DP Delivery Instruction Slip

☐ Copy of Inter-Depository Delivery Slip (for beneficiary holders maintaining an account with CDSL).

Signature of Official and Date of Receipt	Stamp of Collection Centre

Note: All future correspondence, if any, should be addressed to Registrar to the Offer : TSR Darashaw Limited, 6-10, Haji Moosa Patrawala Industrial Estate, 20, Dr. E. Moses Road, Mahalaxmi, Mumbai 400011. Payment for accepted shares / the unaccepted shares, if any, will be dispatched / credited by March 27, 2009.

SAP Print Solutions Pvt. Ltd., Tel.: (022) 40741000

I/We have done an off-market transaction for crediting the shares to the special Depository Account with Stock Holding Corpn. of India Ltd., opened with NSDL, as "TSR Darashaw Limited Escrow Account – TTML Open Offer" **whose particulars are:**

DP Name – Stock Holding Corpn. Of India Ltd.	DP ID : IN301330	Client ID : 20629302

Shareholders having their Beneficiary account with CDSL have to use Inter-Depository Slip for the purpose of crediting their shares in favour of Special Depository Account with NSDL.

***Documents enclosed with the Form of Acceptance are stated below**

For FII Shareholders

I/We certify that the Shares are held by me/us on ☐ Investment/Capital Account OR ☐ Trade Account (whichever is applicable in your case).

In case the Shares are held in capital account or trade account, kindly enclose a tax residence certificate issued by the tax authorities of the country of which the shareholder is a tax resident and also a certificate stating that you are a tax resident of your country of residence and that you do not have a "permanent establishment" in India in terms of the DTAA entered into between India and your country of residence.

In order to avail of the benefit of lower rate of tax deduction under the DTAA, if any at the sole discretion of the Acquirers, kindly enclose a tax residence certificate issued by the tax authorities of the country of which shareholder is a tax resident.

Non-Resident Shareholders : I/We certify and confirm that the Equity Shares being tendered are held by me/us w.e.f. ——————(date):

☐ On Investment ☐ On Capital Account ☐ On Trading Account

(Please (✓) whichever is applicable)

I/We confirm that the Equity Shares of TTML which are being tendered herewith by me/us under this Offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We note and understand that the original share certificate(s) and the valid share transfer deed(s) will be held in trust for me/us by the Registrar to the Offer until the Acquirer makes payment of the purchase consideration as mentioned in the Letter of Offer. I/We also note and understand that the Acquirer will pay the consideration only after verification of the documents.

I/We note and understand that the Shares would lie in the said A/c. i.e. "TSR Darashaw Limited Escrow Account – TTML Open Offer" until the Acquirer makes payment of the purchase consideration as mentioned in the Letter of Offer.

I/We authorize the Acquirer to accept the shares so offered, which they may decide to accept in consultation with the Manager to the Offer and in terms of the Letter of Offer; and

I/We further authorize the Acquirer to return to me/us, the Equity Share Certificate(s) in respect of which the offer is not found valid / not accepted, specifying the reasons thereof and in the case of dematerialized shares, to the extent not accepted will be released to my Depository Account at my sole risk.

I/We authorize the Acquirer or the Manager to the Offer or the Registrar to the Offer to send by Registered Post / UCP / Speed Post, the draft/ cheque, in settlement of the amount to the address of the sole/first holder.

Yours faithfully,

x

Signed and Delivered

Place: ________________________ Date: ______________________

	Full Name(s) of the Shareholders	PAN No.	Signature(s)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note: In case of Joint holdings, all holders must sign. In case of Bodies Corporate, a stamp of the Company should be affixed and necessary Board Resolution should be attached.

— — — — — — — — — — — — — — — — — — **Tear along this line** — — — — — — — — — — — — — — — — —

All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No. / DPID / Client ID

TSR Darashaw Limited

(Unit: Tata Teleservices (Maharashtra) Ltd. – Open Offer)

6-10, Haji Moosa Patrawala Industrial Estate,

20, Dr. E. Moses Road, Mahalaxmi, Mumbai 400 011.

Email: csg-unit@tsrdarashaw.com

Tel. No. : +91-22 66568484 Extn. : 411 / 412 / 413 Fax No. :+91-22 66568494

PHYSICAL ACCOUNT HOLDER

So as to avoid fraudulent encashment in transit, the shareholder(s) holding shares in physical form, may provide details of the bank account, of the first / sole shareholder, in case of change / not provided already to the Registrar i.e. TSR Darashaw Ltd., and the consideration payment will be drawn accordingly.

Name of the Bank :		Indicate changes, if any
Bank Branch:		
Bank A/c. Type:	Bank A/c. No.:	
9 Digit MICR Code	IFSC Code:	

ELECTRONIC ACCOUNT HOLDER

For Shares that are tendered in electronic form, the bank particulars as recorded with the Depository Participant (DP) will be printed on the cheque / demand draft. In case, of any change in Bank Details, please arrange to intimate your DP and ensure that they update the same on their database prior to the close of the offer.

Bank Details in case of RTGS option (not applicable for physical shareholders)

Payment through RTGS (Yes/No) : ____

IFSC Code of the Branch where account is maintained : ____

*** Enclosures:**

☐ Power of Attorney

☐ Death Certificate / Succession Certificate

☐ Attested copies of PAN Card of all shareholders

☐ No Objection Certificate and Tax exemption Certificate under Income-Tax Act, 1961, for NRIs/ OCBs/Foreign Shareholders as applicable.

☐ Corporate authorization in case of Companies / FIIs along with Board Resolution and Specimen Signatures of Authorised Signatories

☐ Others (please specify) : __________________________ .

INSTRUCTIONS

1. In the case of dematerialized shares, the shareholders are advised to ensure that their shares are credited into the special depository account, before the closure of the Offer. The Form of Acceptance cum Acknowledgement of such demat shares not credited into the special depository account, before the closure of the Offer will be rejected.
2. Shareholders should enclose the following :
   I. All shareholders, besides providing their PAN No. in the Form of Acceptance, should also enclose a self attested copy of their PAN Cards in their applications, failing which the Acquirer reserves the right to reject the application.
   II. For Equity Shares held in demat form :- Beneficial owners should enclose :
   - Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein.
   - Photocopy of the delivery instruction in “Off-Market” mode or counterfoil of the delivery instruction in “Off-market” mode, duly acknowledged by the DP.
     a. Photocopy of the interdepository delivery instruction slip if the beneficiary holders are having an account with Central Depository Services (India) Ltd
   - For each Delivery Instruction, the beneficial owner should submit separate Form of Acceptance

   In case of non-receipt of the aforesaid documents, but receipt of the shares in the special depository account, the Offer shall be deemed to be accepted

   II. For Equity Shares held in physical form :-

   a) Registered Shareholders should enclose :
   - **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein, by all shareholders whose names appear on the share certificate(s).
   - **Original Share Certificate(s).**
   - **Valid Share Transfer Form(s)** duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with TTML and duly witnessed at the appropriate place. A blank Share Transfer form is enclosed along with the Letter of Offer.
   - Attestation, where required (thumb impressions, signature difference, etc.) should be done by a Magistrate, Notary Public or Special Executive Magistrate or a similar authority holding a Public Office and authorized to use the seal of his office or a member of a recognized stock exchange under their seal of office and membership number or manager of the transferor’s bank.

   In case of registered shareholder, non-receipt of the aforesaid documents, but receipt of the share certificates along with the duly completed transfer form, the Offer shall be deemed to be accepted.

   b) Unregistered owners should enclose :
   - **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein.
   - **Original Share Certificate(s).**
   - **Original broker contract note.**
   - **Valid Share Transfer form(s)** as received from the market, duly stamped and executed as the proposed transferee(s) along with blank transfer form duly signed as transferor(s) by the said proposed transferee(s) and witnessed at the appropriate place. The details of the transferee on the 2nd Transfer form should be left blank. The details of the Acquirer as transferee will be filled by the Acquirer upon verification of the Form of Acceptance and the same being found valid. All other requirements for valid transfer will be precondition for acceptance.
3. The share certificate(s), share transfer form(s) and the Form of Acceptance-cum-Acknowledgement should be sent only to the Registrar to the Offer and not to the Manager to the Offer or the Acquirer of TTML.
4. Shareholders having their beneficiary account in CDSL have to use “INTER DEPOSITORY DELIVERY INSTRUCTION SLIP” for the purpose of crediting their shares in the favour of the special depository account with NSDL.
5. Non-Resident shareholders should enclose a copy of the permission received from RBI for the Equity Shares held by them in TTML. If, the shares are held under General Permission of RBI, the non-resident shareholder should furnish a copy of the relevant notification / circular pursuant to which the shares are held and state whether the shares are held on repatriable or non-repatriable basis.
6. NRIs, OCBs and foreign shareholders are required to furnish Banker’s Certificates certifying inward remittance of funds for acquisition of shares of TTML.
7. Non-resident shareholders should enclose No Objection Certificate / Exemption Certificate from the Income Tax Authorities under Income Tax Act, 1961, indicating the tax to be deducted, if any, by the Acquirer before remittance of consideration. Otherwise tax will be deducted, at maximum marginal rate as may be applicable to the category and status of the shareholder, on the full consideration payable by the Acquirer.
8. FIIs are requested to enclose the SEBI Registration Letter; OCBs are requested to enclose Form OAC of the current year.
9. Payment Consideration: Shareholders must note that on the basis of name of the Shareholders, Depository Participant’s name, DP ID, Beneficiary Account number provided by them in the Form of Acceptance-cum-Acknowledgement, the Registrar to the Issue will obtain, from the Depositories, the Shareholders’ demographic details including address, bank account details, the nine digit Magnetic Ink Character Recognition (“MICR”) code as appearing on a cheque leaf and occupation. These bank account details will be used to make payment to the Shareholders. Hence Shareholders are advised to immediately update their bank account details as appearing on the records of the Depository Participant. Please note that failure to do so could result in delays in despatch of payment or electronic transfer of funds, as applicable, and any such delay shall be at the Shareholders’ sole risk and neither the Acquirer, the PAC, the Manager to the Offer, Registrar to the Offer nor the Escrow Bank shall be liable to compensate the Shareholders for any losses caused to the Shareholder due to any such delay or liable to pay any interest for such delay. Physical shareholders are requested to fill up the changes, if any, in their bank account details in the ‘Form of Acceptance cum Acknowledgement’.

SAP Print Solutions Pvt. Ltd., Tel.: (022) 40741000

Business Hours: 10.00 am to 3.30 pm (Monday to Friday) Holidays: Saturdays, Sundays and Bank Holidays

Collection Centers & Address	Contact Person	Mode of Delivery	Phone No.	Fax No.
MUMBAI : TSR Darashaw Ltd. 6-10 Haji Moosa Patrawala Industrial Estate 20, Dr. E. Moses Road, Mahalaxmi, Mumbai 400011 Email: csg-unit@tsrdarashaw.com; Website : www.tsrdarashaw.com	**Mary George**	Hand Delivery & Registered Post	+91-22-6656 8484	+91-22-6656 8494
BANGALORE : TSR Darashaw Ltd. 503, Barton Centre, 5th Floor, 84, Mahatma Gandhi Road Bangalore 560001 Email: tsrdlbang@tsrdarashaw.com	**R. Pandurangi**	Hand Delivery	+91-80-2532 0321	+91-80-2558 0019
KOLKATA : TSR Darashaw Ltd. Tata Centre, 1st Floor, 43, Jawaharlal Nehru Road, Kolkata 700071 Email : tsrdlcal@tsrdarashaw.com	**Rijit Mukherjee**	Hand Delivery	+91-33-2288 3087	+91-33-2288 3062
NEW DELHI : TSR Darashaw Ltd. 2/42, Sant Vihar, Ansari Road, Darya Ganj, New Delhi 110002 Email: tsrdldel@tsrdarashaw.com	**Shyamalendu Shome**	Hand Delivery	+91-11-23271805	+91-11-23271802
JAMSHEDPUR : TSR Darashaw Ltd. Bunglow No. 1, 'E' Road, Northern Town, Bistupur, Jamshedpur 831001 Email: tsrdljsr@tsrdarashaw.com	**Subrata Das**	Hand Delivery	+91-657-2426 616	+91-657-2426 937
AHMEDABAD : Shah Consultancy Services Ltd. Sumatinath Complex, 2nd Dhal, Pritam Nagar, Akhada Road, Ellisbridge, Ahmedabad 380006 Email: shahconsultancy8154@gmail.com	**Suresh Shah**	Hand Delivery	+91-79-2657 6038	+91-79-2657 6038
Applicants who cannot hand deliver their documents, at the Collection Centres, may send their documents only by Registered Post, at their own risk, to the Registrars at TSR Darashaw Limited, 6-10, Haji Moosa Patrawala Industrial Estate, 20, Dr. E. Moses Road, Mahalaxmi, Mumbai 400011, so as to reach the Registrars on or before the closure of the Offer.				

Checklist of Documents to be submitted by the Shareholders to be read along with Letter of Offer

Physical Form

- Registered Shareholders Form of Acceptance duly completed and signed
- Original Share Certificate(s)
- Valid Share Transfer Deed(s) duly signed as transferors by all shareholder(s) and duly witnessed.
- Self attested copy of PAN Card of the accountholders

Unregistered Shareholders

- Form of Acceptance duly completed and signed and
- Valid Share Transfer form(s) as received from the market duly stamped and executed in their favour as proposed transferee along with another valid transfer form duly signed as transferor(s) by the said purposed transferee and witnessed.
- Original Share Certificate(s)
- Original broker contract note, if any
- Photocopy of the acknowledgement of lodgement or receipt by the Registrars.
- Self attested copy of the PAN card of the proposed transferees

Dematerialised Form

- Form of Acceptance duly completed and signed
- Photocopy of the Delivery Instructions or counterfoil of the Delivery Instructions in "Off-Market" mode, duly acknowledged by the DP.
- Photocopy of the Interdepository Delivery Instruction Slip (for beneficiary owners maintaining an account with CDSL)
- Self attested copy of the PAN card of the accountholders

Non-Resident Shareholders

- RBI approval
- Bankers Certificate Certifying Inward Remittance
- No objection certificate / Tax exemption certificate from ITO
- For FIIs, SEBI Registration Letter
- For OCBs, Form OAC of the Current year.
- Copy of the holding & transaction statement for a period from 01-01-2008 till date for TTLML shares (ISIN : INE517B01013)
- Self attested copy of the PAN card of the accountholders

— — — — — — — — — — — — — — — — — — **Tear along this line** — — — — — — — — — — — — — — — — —

All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No. / DPID / Client ID

TSR Darashaw Limited

(Unit: Tata Teleservices (Maharashtra) Ltd. – Open Offer)

6-10, Haji Moosa Patrawala Industrial Estate,

20, Dr. E. Moses Road, Mahalaxmi, Mumbai 400 011.

Email: csg-unit@tsrdarashaw.com

Tel. No. : +91-22 66568484 Extn. : 411 / 412 / 413 Fax No. :+91-22 66568494

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this Form with enclosures to the Registrars to the Offer at their address given overleaf)

FORM OF WITHDRAWAL

Tata Teleservices (Maharashtra) Ltd. - Open Offer				
OPENS ON	:	FEBRUARY	19,	2009
LAST DATE OF WITHDRAWAL	:	MARCH	05,	2009
CLOSES ON	:	MARCH	12,	2009
THIS FORM SHOULD BE USED BY THE SHAREHOLDERS ONLY FOR EXERCISING THE WITHDRAWAL OPTION AS PROVIDED IN THE LETTER OF OFFER.				

From :

Name :

Address :

Tel No. :

Fax No. : E-mail :

To,

NTT DOCOMO INC and TATA SONS LIMITED
C/o. TSR Darashaw Limited
6-10, Haji Moosa Patrawala Indl. Estate
20, Dr. E. Moses Road, Mahalaxmi
Mumbai 400011.

Dear Sir,

Sub : Open Offer to acquire 384,241,919 fully paid up Equity Shares of Rs.10/- each representing 20% of the Emerging Voting share Capital of Tata Teleservices (Maharashtra) Limited ("The Offer") at a price of Rs. 24.70 per Share ("Offer Price").

— Withdrawal of the shares tendered in the Offer

I/We refer to the Letter of Offer dated February 9, 2009 for acquiring the Shares held by me/us in **Tata Teleservices (Maharashtra) Limited.**

I/We, the undersigned have read the Letter of Offer, understood its content and unconditionally accept the terms and conditions and procedure as mentioned therein.

I/We, the undersigned, have read the procedure for withdrawal of equity shares tendered by me/us in the offer as mentioned in the Letter of Offer and unconditionally agree to the terms and conditions mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our Shares from the Offer and I/We further authorise the Acquirer to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirer/Manager to the Offer/Registrar to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at any of the collection centers mentioned in the Letter of Offer or below as per the mode of delivery indicated therein on or before the last date of withdrawal i.e., no later than 1530 hours on March 5, 2009.

I/We note that the Acquirer/Manager to the Offer/Registrar to the Offer shall not be liable for any postal delay/loss in transit of the Shares held in physical form and also for the non-receipt of Shares held in the dematerialised form in the Depository account due to inaccurate/incomplete particulars/instructions.

I/We also note and understand that the Acquirer will return the original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures and beneficiary position as available from the Depository from time to time.

The particulars of the tendered Share(s) that I/We wish to withdraw are detailed below:

SR. NO.	FOLIO NO.	CERTIFICATE NOS.	DISTINCTIVE NOS.		NO. OF SHARES
		Tendered	FROM	TO	
		Withdrawn			
				Total	

(In case the space provided is inadequate, please attach a separate sheet with details.)

— — — — — — — — — — — — — — — — — — Tear along this line — — — — — — — — — — — — — — — — — —

To be completed by Shareholder

Folio No. / DP ID / Client ID : _______________ Sr. No.: _______________

ACKNOWLEDGEMENT SLIP

TATA TELESERVICES (MAHARASHTRA) LTD. – OPEN OFFER

(Subject to verification)

Received from Mr./Ms. ____

Form of Withdrawal alongwith Acknowledgement / Delivery Instructions / Copy of Form of Acceptance

☐ For Physical Form

Physical Shares

No. of Shares tendered _______ / Withdrawal request for _______ shares

Fresh Transfer Form for __________shares (in case of partial withdrawal)

☐ Demat Form

Demat Shares

No. of Shares tendered _______ / Withdrawal request for _______ shares

Signature of Official and Date of Receipt	Stamp of Collection Centre

I/We hold the following Shares in dematerialised Form and have tendered the shares in the Offer and had done an off-market transaction for crediting the Shares to the special depository account **"TSR Darashaw Limited Escrow Account – TTML Open Offer"** as per the following particulars:

DP Name – Stock Holding Corporation of India Limited	**DP ID – IN301330**	**Client ID - 20629302**

Please find enclosed a photocopy of the Depository Delivery Instruction(s) (TIFD) duly acknowledged by the Depository Participant. The particulars of the account from which my/our Shares have been tendered that I/We wish to withdraw, are as detailed below

DP NAME	DP ID	CLIENT ID	NAME OF BENEFICIARY	NO. OF SHARES
Name of the Beneficiary			**No. of Shares to be withdrawn**	

I/We note that the Shares will be credited back only to that Depository Account, from which the Shares have been tendered and necessary standing instructions have been issued in this regard.

I/We confirm that the particulars given above are true and correct.

In case of dematerialised Shares, I/We confirm that the signatures have been verified by the DP as per their records and the same have been duly attested.

Yours faithfully,

x

Signed and delivered

	FULL NAME(S) OF THE SHAREHOLDERS	SIGNATURE(S)	VERIFIED AND ATTESTED BY US. PLEASE AFFIX THE STAMP OF DP (IN CASE OF DEMAT SHARES) / BANK (IN CASE OF PHYSICAL SHARES)
First/Sole Shareholder			
Joint Holder 1			
Joint Holder 2			

Note: In case of joint holdings, all holders must sign. A Corporation must affix its rubber stamp and necessary Board Resolution should be attached.

Place : ____________________

Date : ____________________

— — — — — — — — — — — — — — — — — — **Tear along this line** — — — — — — — — — — — — — — — — —

All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No. / DPID / Client ID

TSR Darashaw Limited

(Unit: Tata Teleservices (Maharashtra) Ltd. – Open Offer)

6-10, Haji Moosa Patrawala Industrial Estate,

20, Dr. E. Moses Road, Mahalaxmi, Mumbai 400 011.

Email: csg-unit@tsrdarashaw.com

Tel. No. : +91-22 66568484 Extn. : 411 / 412 / 413 Fax No. :+91-22 66568494

INSTRUCTIONS

1. **Shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at any of the Collection Centers mentioned in the Letter of Offer as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. no later than 1530 hours on March 5, 2009.**
2. Shareholders should enclose the following:-
   i. <u>For Equity Shares held in demat form</u>:

      Beneficial owners should enclose
      - Duly signed and completed Form of Withdrawal.
      - Acknowledgement slip in original/Copy of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.
      - Photocopy of the delivery instruction in "Off-market" mode or counterfoil of the delivery instruction (TIFD) in "Off-market" mode, duly acknowledged by the DP.

   ii. <u>For Equity Shares held in physical form</u>:

      Registered Shareholders should enclose:
      - Duly signed and completed Form of Withdrawal.
      - Acknowledgement slip in original/Copy of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.
      - In case of partial withdrawal, Valid Share Transfer form(s) for the remaining equity shares (i.e. shares not withdrawn) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with **Tata Teleservices (Maharashtra) Limited** and duly witnessed at the appropriate place.

   iii. <u>Unregistered owners should enclose:</u>
      - Duly signed and completed Form of Withdrawal.
      - Acknowledgement slip in original/Copy of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.
3. The withdrawal of Shares will be available only for the Share certificates/the Shares that have been received by the Registrar to the Offer/ Special Depository Escrow Account.
4. The intimation of returned Shares to the Shareholders will be at the address as per the records of the Target Company/Depository as the case may be.
5. The Form of Withdrawal should be sent only to the Registrar to the Offer.
6. Request for withdrawal from unregistered shareholders can be considered to the extent the shares tendered and received are found to be valid.
7. Separate Request for withdrawal should be submitted for each Folio / DP ID Client ID.
8. In case of partial withdrawal of Shares tendered in physical form, if the original share certificates are required to be split, the same will be returned on receipt of share certificates from the Target Company. The facility of partial withdrawal is available only to registered shareholders.
9. Shareholders holding Shares in dematerialised form are requested to issue the necessary standing instruction for receipt of the credit in their DP account.
10. The Form of Withdrawal and other related documents should be submitted at any of the Collection Centers of **TSR Darashaw Limited as stated below**.
11. Applicants who cannot hand deliver their documents at the Collection Centers, may send their documents only by Registered Post, at their own risk, to the Registrar to the Offer at **TSR Darashaw Limited, 6-10 Haji Moosa Patrawala Industrial Estate, 20 Dr. E. Moses Road, Mahalaxmi, Mumbai 400011,** so as to reach the Registrars on or before the last date of withdrawal i.e. **no later than 1530 hours on March 5, 2009.**

SAP Print Solutions Pvt. Ltd., Tel.: (022) 40741000

12. **Table featuring details of collection centers is given below:**

Business Hours: 10.00 am to 3.30 pm (Monday to Friday) Holidays: Saturdays, Sundays and Bank Holidays

Collection Centers & Address	Contact Person	Mode of Delivery	Phone No.	Fax No.
MUMBAI : TSR Darashaw Ltd. 6-10 Haji Moosa Patrawala Industrial Estate 20, Dr. E. Moses Road, Mahalaxmi, Mumbai 400011 Email: csg-unit@tsrdarashaw.com; Website : www.tsrdarashaw.com	**Mary George**	Hand Delivery & Registered Post	+91-22-6656 8484	+91-22-6656 8494
BANGALORE : TSR Darashaw Ltd. 503, Barton Centre, 5th Floor, 84, Mahatma Gandhi Road Bangalore 560001 Email: tsrdlbang@tsrdarashaw.com	**R. Pandurangi**	Hand Delivery	+91-80-2532 0321	+91-80-2558 0019
KOLKATA : TSR Darashaw Ltd. Tata Centre, 1st Floor, 43, Jawaharlal Nehru Road, Kolkata 700071 Email : tsrdlcal@tsrdarashaw.com	**Rijit Mukherjee**	Hand Delivery	+91-33-2288 3087	+91-33-2288 3062
NEW DELHI : TSR Darashaw Ltd. 2/42, Sant Vihar, Ansari Road, Darya Ganj, New Delhi 110002 Email: tsrdldel@tsrdarashaw.com	**Shyamalendu Shome**	Hand Delivery	+91-11-23271805	+91-11-23271802
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AHMEDABAD : Shah Consultancy Services Ltd. Sumatinath Complex, 2nd Dhal, Pritam Nagar, Akhada Road, Ellisbridge, Ahmedabad 380006 Email: shahconsultancy8154@gmail.com	**Suresh Shah**	Hand Delivery	+91-79-2657 6038	+91-79-2657 6038

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All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No. / DPID / Client ID

TSR Darashaw Limited

(Unit: Tata Teleservices (Maharashtra) Ltd. – Open Offer)

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